



2026:AHC-LKO:41667

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4304 of 2026

Mevalal @ Mevaram

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Manoj Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 13

HON'BLE AVNISH SAXENA, J.

1. Sri Manoj Kumar Singh, learned counsel for applicant has hands up the supplementary affidavit. The same is taken on record.
2. Heard Sri Singh, learned counsel for applicant and learned A.G.A. for State.
3. The present bail application has been moved by the applicant-accused **Mevalal @ Mevaram** for the offence punishable under Sections 191(2), 103(1), 238, 3(5), 126(2) of B.N.S. in Case Crime No.93 of 2025, Police Station- Naveen Modern, District- Shrawasti.
4. It is contended by learned counsel for applicant that applicant has been falsely implicated in the FIR dated 07.10.2025 lodged by the father of the victim, who was found dead. It is disclosed in the FIR that on 06.10.2025 at about 2:00 p.m. son of informant went away. The family members had conducted an extensive search and found the body of Raj Kumar @ Sakte, son of the informant. The incident was reported and six persons were name in the FIR including the accused applicant. All the six persons are of the same family. There was previous enmity between the families of the deceased and accused applicant. It is further contended that the death is reported to be by strangulation. It is further submitted that matter is of circumstantial evidence. There is no last seen witness. Merely on the basis of previous enmity, the name of the accused-applicant and other co-accused persons have been mentioned in the FIR. There is no motive

attributed. The only incriminating evidence is a mobile phone of co-accused Satyam and the same is still with the Digital Forensic Laboratory for its analysis. The contents of the mobile phone merely pointing towards Satyam and other two co-accused. There is no evidence against the accused-applicant who is grand-father of Satyam. The accused applicant has no role in the entire incident. The accused applicant does not have any criminal history. The accused applicant is a senior citizen aged 66 years. The charge sheet has been submitted. The accused applicant is in jail since 08.10.2025. As such, he prays that the accused applicant be enlarged on bail.

5. Per contra, learned A.G.A. has opposed the bail application and submits that the charge-sheet has been submitted against the eight accused persons including the accused-applicant. There is disclosure of the accused-applicant which shows that his involvement in the incident. He submits that the bail application is misconceived and is liable to be rejected.

6. This court has taken into consideration the rival submissions made by learned counsel for the parties and perused the records.

7. The perusal of the record prima facie reveals that apart from the disclosure of the accused-applicant, there is nothing on record to show direct involvement of accused-applicant in committing the murder of son of informant, which is subject to circumstantial evidence. The applicant has no criminal history and is languishing in jail since 08.10.2025. The charge-sheet has been submitted in the matter.

8. Hence, without touching merit of the case, the bail application is **allowed**.

9. The accused/applicant be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of court concerned in view of observation made by the Supreme Court in its dictums of **Girish Gandhi Vs. State of Uttar Pradesh [(2024) 10 SCC 674]** and Policy Strategy for grant of bail in re

[(2024)10SCC 685].

10. The accused-applicant shall cooperate in judicial process for fair and speedy disposal.

(Avnish Saxena,J.)

June 22, 2026

Arti/-